

7. Indian Schering Ltd.
8. John Wyeth (Bros).
9. Nicholas of India Ltd.
10. M/s. Roussel Pharmaceutica's Ltd.

2. Two of these Companies viz. Chesbrough Ponds Inc., and M/s. Anglo-Thai Corporation are not manufacturing drugs. The other companies have been producing formulations based on imported as well as indigenous bulk drugs. The decisions taken on the recommendations of the Inter-Ministerial Study Group are in various stages of implementation.

The number of drug items being produced by these companies is more than 160 with different compositions. During the last three years, a large number of India companies have applied for manufacturing of various drug formulations. The exercise to co-relate the items of formulations of these two sets of companies will not only be time-consuming but it will also be difficult to co-relate such formulations with a measure of accuracy.

(c) Import of raw materials are regulated by the Import Trade Control Policy of Government as enforced from time to time.

Indigenisation of Equipment in Railways

*415. SHRI DHAMANKAR: Will the Minister of RAILWAYS be pleased to state:

(a) what steps, if any, have been taken by the Railways for speedy indigenisation of a large number of items of equipment on their inventory list which were earlier imported;

(b) what is the percentage achieved in the indigenous production of such items to the total railway purchases

and to what extent the foreign exchange has been saved during the last three years; and

(c) when are the Railways likely to make their production units completely self-reliant so as to eliminate their dependence on imported equipments?

THE MINISTER OF STATE IN THE
MINISTRY OF RAILWAYS (SHRI
MOHD. SHAFI QURESHI)

(a) To achieve speedy indigenisation of imported equipment the following steps have been taken by the Railways:

(i) The progress of indigenisation is being checked regularly at the highest level by calling periodical meetings. Further the Development Cells in each of the Production Units and in the Ministry of Railways are vigorously pursuing the subject of import substitution.

(ii) Railway Equipment Advisory Committees are functioning at Central & Regional levels to keep in touch with entrepreneurs for indigenous development.

(iii) Constant liaison is being maintained with Directorate General of Technical Development & other agencies like Small Scale Service Institutes to accelerate the pace of indigenous development.

(iv) All demands for imports are scrutinised strictly at all levels and final clearance for import is obtained from Directors General, Technical Development for each and every item.

(v) Exhibitions of items being imported are organised from time to time. Two coaches have been recently furnished with such items and this Exhibition on 'Wheels' is currently visiting all the industrial centres over the entire country.

(b) In 1974-75 the proportion of imported stores to the total railway purchases was 11.96 per cent.

The value of indigenous & imported purchases of the Railway during

the last 3 years are given below :

(Figures in crores of rupees)

Year	Total Purchases	Imported Purchases	Indigenous Purchases
1972-73	485.85	59.74	426.11
1973-74	506.74	60.26	446.48
1974-75	590.90	70.70	520.20

(c) The Government are already making total use of suitable & available indigenous equipment on the Railways. Though a most vigorous import substitution drive is being constantly pursued it is difficult to spell out any time limit by which the remaining hard core and sophisticated items could be indigenously developed.

Indian Oil Corporation makes its purchases from foreign countries.

(c) A contract has also been entered into between Indian Oil Corporation and Petromin for the import of 1.1 million tonnes of crude from Saudi Arabia during 1976. Arrangements for supply of crude oil during 1976 from a few other oil producing countries are in different stages of negotiation.

I.O.C. Contract with Abu Dhabi National Oil Company for Import of Crude

*417. SHRI P. GANGADEB: Will the Minister of PETROLEUM be pleased to state:

(a) whether any contract has been signed between the Indian Oil Corporation and the Abu Dhabi National Oil Company for the supply of crude;

(b) if so, salient features thereof; and

(c) whether arrangements are also being pursued with several countries for oil supplies during 1976?

THE MINISTER OF PETROLEUM (SHRI K. D. MALAVIYA):

(a) and (b). A contract has been signed between the Indian Oil Corporation and the Abu Dhabi National Oil Company for supply of 1 million tonnes of crude oil during 1976. There is an accepted convention not to disclose the commercial terms on which

Proposal from West Bengal for setting up of a Petro-Chemical Complex

*418. SHRI R. N. BARMAN: Will the Minister of PETROLEUM be pleased to state:

(a) whether the Government of West Bengal has sought clearance of a proposal for setting up of a petrochemical complex in that State;

(b) if so, the broad outlines of the plan; and

(c) whether the project calls for any central assistance and if so, the quantum thereof?

THE MINISTER OF PETROLEUM: (SHRI K. D. MALAVIYA):

(a) Proposals have been received from the State Government of West Bengal from time to time for setting up of a petrochemical complex at Haldia (not necessarily in the public sector) and for the expansion of the capacity of Haldia refinery to provide the requisite naphtha for the purpose.